

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**

*(Through Physical Hearing / VC mode [Hybrid])*

**ITEM No. 47**

**CA Nos.73, 80, 81/2021, 15, 34, 66/2022,  
36, 54/2023, 39/2024, Cont. Petn.03/2024 in  
CP No.54/BB/2021**

**IN THE MATTER OF:**

Mr. Ravi Kaklasaria ... Petitioner  
Vs.  
M/s. Spring People Software Pvt. Ltd. & Ors. ... Respondents

**Order under Section 241-242 of Companies Act, 2013**

**Order delivered on: 30.04.2024**

**CORAM:**

**SHRI K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Ms. Mathuvanhy Mathavan, Adv.  
For the Respondents : Adv. Ritu Goyal, Adv. Awanish Srivastava,  
Adv. Nitin Goyal, PCS Vivek Mishra

**ORDER**

1. Heard the Ld. Counsels for the Parties.
2. In compliance to Order dated 14.12.2023, Ld. Counsel for the Respondents have filed Compliance Memo *vide* Diary No.1828 dated 20.03.2024 in CA No. 39 of 2023. The same is taken on record. It is further stated that written submissions on behalf of R1 and R3 in main CP has already been filed.
3. Issue Notice in CA No.39 of 2024 and Contempt Petition No.03 of 2024. Ld. Counsel for Respondents in CA No.39 of 2024 and Contempt Petition No.03 of 2024 accepts notice and seeks time to file objections. Three weeks' time is granted to the Respondents to file objections and two weeks thereafter is granted to the Applicants to file rejoinder, if any, after duly serving the copy on the other side. List the matter on **11.07.2024**.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Krishna

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**